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Shillong, Monday, February 7, 2022

18<sup>th</sup> Magha, 1943 (S. E.)

## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 7<sup>th</sup> February, 2022.

**No.LL.(B)200/84/276.** - The Contingency Fund of Meghalaya (Amendment) Ordinance, 2022 (Ordinance No. 4 of 2022) is hereby published for general information.

### MEGHALAYA ORDINANCE NO. 4 OF 2022

*Promulgated by the Governor on the 4<sup>th</sup> February, 2022*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 7<sup>th</sup> February, 2022.*

### THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2022

An

Ordinance

further to amend the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Seventy-third Year of the Republic of India the following Ordinance, namely:-

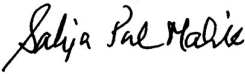
**Short title and Commencement.** 1. (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2022.

(2) It shall come into force at once.

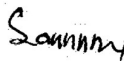
**Amendment of Section 2 of Meghalaya Act No. 5 of 1972.** 2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be added, namely, -

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 2022 and ending 31<sup>st</sup> March 2022, this section shall have effect subject to the modification that for the words “five hundred and five crore” the words “nine hundred and five crore” shall be substituted”.

Dated Raj Bhavan,  
Shillong, the 4<sup>th</sup> February, 2022.

  
**SATYA PAL MALIK,**  
Governor of Meghalaya.

Dated Shillong,  
The 7<sup>th</sup> February, 2022.

  
**S. K. SANGMA,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.